

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order : 16.2.2018

**AD A.No. 51885/2017 with AD/Misc./50024/2018 &
AD A.No. 50027/2018 with AD/Misc./50023/2018**

(Arising out of Final findings vide Notification No. 14/1/2016-DGAD dated 1.8.2017 issued by the DA)

M/s Smartchem Technologies Ltd.
Deepak Fertilizers and Petrochemicals Corpn.
Vs.

Appellant

**Designated Authority-Dte. -General of
Anti-Dumping & Allied Duties**

Respondent

Appearance:

Ms. Reena Khair, Rajesh Sharma, Rita Jha
Aastha Gupta, Shreya Dahiya, Advocates

- Present for the appellant

Shri Ameet Singh/Amar Anand, Advocates
Shri R.K. Manjhi, A.R. Shri Mikhail A. Stepanov, LA

- Present for respondent

Coram: HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)

F.O. No. 50675-50676/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

Ms. Reena Khair, Id. Counsel prays for withdrawal of the appeals. The Id. Designated Authority has no objection. The appeals are dismissed as withdrawn.

(Dictated & pronounced in open court)

(Justice Dr. Satish Chandra)
President

(S.K. Mohanty)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

 RM

